

Cost Accounts and Monitoring Organization

1097. SHRI SUBODH HANSDA : Will the Minister of COMMERCE be pleased to state whether his Ministry has any Cost Accounts and Monitoring Organisation in order to scrutinize claims of cash assistance and import replenishment by exporters ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH) : Exporters prefer claims for the grant of cash assistance and import replenishment to the port Licensing Authorities of the Office of the Chief Controller of Imports and Exports. These claims are based on the predetermined rates notified by the Government. For claiming these facilities, exporters have to furnish the following documents :—

- (a) shipping bill authenticated by the Customs authorities;
- (b) invoices duly attested by the banks; and
- (c) bank certificate in support of realisation negotiation of sale proceeds.

The claims of the exporters are duly scrutinised in detail by the Licensing Authorities, who are adequately equipped and experienced in this type of work, before the same are admitted. A sample test check by the audit authorities is also undertaken after the claim has been settled.

Cochin Aerodrome

1098. SHRI A. K. GOPALAN:
SHRI C. H. MOHAMED KOYA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

- (a) whether final selection of site for Cochin Aerodrome has been made;
- (b) if so, the broad outlines thereof ; and
- (c) if not, the reasons for delay ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR) : (a) to (c) . Four sites at Edakattuvayal, Poothotta, Mayithera and Perumbalam were considered for possible construction of a new civil aerodrome. In respect of first two sites heavy cost is involved in cutting, filling and removal of obstructions and structures standing thereon. The choice of site is between Mayithera and Perumbalam. The question of constructing a new civil aerodrome near Cochin has been deferred for the present. The existing Naval aerodrome is being developed to make it suitable for Boeing 737 operations.

Decision on application under F.E.R.A. in case of Foreign Companies

1099. SHRI BHALJIBHAI PARMAR : Will the Minister of FINANCE be pleased to state :

(a) whether Government have taken decision in respect of pending applications of M/s. Coca Cola Export Corporation and other foreign companies under Sections 28 and 29 of Foreign Exchange Regulation Act, 1973; and

(b) if so, salient features thereof ?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM) : (a) and (b). Out of 860 applications received by the Reserve Bank of India under Section 29 of the Foreign Exchange Regulation Act for continuing to carry on existing activities in India, the Bank has so far disposed of 572 applications in accordance with the guidelines issued for administration of Section 29 of FERA 1973.

Out of 1521 applications received under Section 28, the Reserve Bank of India have so far disposed of 456 applications.

The remaining applications, including those of Coca Cola Export Corporation, are being processed by the R.B.I.